

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 207 OF 2019 &
IA NO. 1124 OF 2019 &
IA NO. 1123 OF 2017**

Dated : 17th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Shri Durga Khandsari Sugar Mills ... Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. S. Venkatesh for R-1

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2

ORDER

IA NO. 1123 OF 2017

(Application for exemption from filing certified copy of impugned order)

For the reasons stated in the application, the IA is allowed.

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IA NO. 1124 OF 2019 &**

Admit.

Rejoinder on reply to stay application may be filed by the Appellant on or before 22.7.2019 with advance copy to the other side.

We direct Respondent – DISCOM not to precipitate the matter by taking coercive steps in respect of additional surcharge dues till the next date of hearing.

List the stay application for hearing on **22.07.2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj